



( 2 )

The notice send by the Registry to R2 has been returned stating that “Addressee left”. Counsel for the Petitioner is directed to furnish the present deliverable address of R2, Viz., Ms. Elsa Tenny within a period of 5 days to the Registry of this Tribunal. After getting the present address, Registry is directed to issue fresh notice on R2 for personal appearance.

All respondents in the present Petition are directed to be individually and physically present in the Court on the next date to receive the charges framed.

List the matter on **07.08.2024**.

**CONTEMPT PETITION(IBC)/2/KOB/2024 IN IA(IBC)/207/KOB/2022 in CP(IB)/25/KOB/2021**

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Petitioner Bank/Financial Creditor. Learned Counsel, Mr. Pradeep Joy appears physically along with Learned Counsel, Ms. Dharmya M S on behalf of the Respondent in the present Petition.

Respondent, Viz., Mr. Tenny Jose is present through virtual mode.

The respondent in the present Petition is directed to be physically present in the Court on the next date to receive the charges framed.

List the matter on **07.08.2024**.

**CONTEMPT PETITION(IBC)/3/KOB/2024 IN IA(IBC)/206/KOB/2022 in CP(IB)/25/KOB/2021**

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Petitioner Bank/Financial Creditor. Learned Counsel, Mr. Pradeep Joy appears physically along with Learned Counsel, Ms. Dharmya M S on behalf of all the Respondents in the present Petition.

( 3 )

Respondents/Contemnors, Viz., Mr. Tenny Jose (R1), Mr. Arun C Tenny (R2) and Mr. Kiran C Tenny (R3) are personally present through virtual mode.

Counsel for the Respondents pointed out that as per the order dated 26.06.2024, the Contemnors R4 & R5 are to be excluded in the Contempt Petition as per the Doctrine of Merger and appeal is pending before NCLAT in the matter.

The learned Counsel may file appropriate application for rectification of the mistake crept in in the order dated 26.06.2024 in the present Contempt Petition.

Respondents 1 to 3 in the present Petition are directed to be individually and physically present in the Court on the next date to receive the charges framed.

List the matter on **07.08.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**